

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,

NEW DELHI.

Date of Decision: 27.9.95.

1) O.A.No.2208/94

1. Shri Ganga Ram,
s/o Shri Kaley,
Ex.Casual Labour under
Inspector of Works,
Gajraula
r/o 1721, Tikona Park,
Gandhi Nagar,
Delhi

And 8 others

2) O.A.No.2210/94

1. Kaniya s/o Mangal,
Ex.Casual labour,
Under Permanent Way Inspector,
Northern Railway, Hapur,
R/o Gali No.7, House No.624,
Seelampur, Delhi

And 4 others.

3) O.A.No.2212/94

1. Shri Akhtar
s/o Shri Masood,
Ex. Casual Labour,
Under Permanent Way Inspector,
Northern Railway,
Hapur,
r/o H.No.425, Gali Peerashah,
Turkman Gate,
Delhi

And 5 others

4) O.A.No.2247/94

1. Shri Vijay Ram Singh
s/o Chhajju Singh,
Ex.Casual Labour under
Permanent Way Inspector,
Northern Railway,
Anroha,
presently working as
Casual Labour on
Construction site
with Mother Dairy Employees,
CGS Plot No.6,
Sector 5,
Dwarka Phase-I, New Delhi

And 2 others.

✓ 5) O.A.No.2249/94

Shri Jarif
s/o Waheed,
Ex.Casual Labour,
Under Inspector of Works,
Northern Railway,
Hapur,
R/o 7, Staff Quarters Jamia Millia,
Jamia Nagar,
New Delhi
And 2 others.

6) O.A.No. 2250/94

Shri Chhotey Lal,
s/o Shri Ram Prasad,
Ex.Casual Labour under
Permanent Way Inspector,
Northern Railway, Hapur,
Presently working at
Construction site of
Ganga Treveni CGHS, Plot
No.29/1, Sector 9, Rohini, Delhi.
And 6 others.

7) O.S.No.309/93

Shri Lakhon Singh,
s/o Shri Phool Singh,
Ex.Casual Labour under
Inspector of Works,
Gajrola, Northern Railway,
Working as Labourer at
IDEAL Co-operative Group Housing
Society, Plot No.141a
Pappankalan Dwarka Phase-I,
New Delhi.
And another

8) O.A.No.313/93

Shri Harkesh
s/o Shri Nathoo,
Ex.Casual Labour
Under Inspector of Works,
Northern Railway,
Gajrola,
Presently working at
Plot No.24, Nav Sangam Group,
Housing, Sector-13,
Rohini, Delhi

By Advocate Shri S.K.Sawhney.

.....Applicants.

versus

1. Union of India through the
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Divisional Railway Manager,
Northern Railway,
Moradabad.

3. Assistant Engineer,
Northern Railway,
Hapur.

.....Respondents.

By Advocate Shri H.K.Gangwani.

HON'BLE MR. S.R. ADIGE, MEMBER (A),

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

ORDER (ORAL)

By Hon'ble Mr. S.R. Adige, MEMBER (A).

As these OAs involve common questions of law and fact, they are disposed of by this common judgment.

2. After hearing Shri S.K.Sawhney for the applicants and Shri H.K.Gangwani for the respondents, we find that this case is fully covered by our judgment dated 27.9.95 in O.A.No.2529/94 Kaluwa & others vs UOI and connected cases. These OAs are also disposed of in terms of said judgment. No cost.

(DR. A. VEDAVALLI)
MEMBER (J)

(S.R. ADIGE)
MEMBER (A)

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